

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-II

28. C.P.(IB)-3299(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.04.2021**

NAME OF THE PARTIES: - DVR Sekhar
V/s
Gammon India Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Samir Singh appeared for the Operational Creditor and submitted that he has received the outstanding amount as full and final settlement. Ld. Counsel Ms. Kashmira Khedekar appeared for the Corporate Debtor and counsel for the operational creditor has undertaken to file a withdrawal memo since the matter is settled. Accordingly, time is granted. List the matter on **16.04.2021** for filing appropriate withdrawal memo.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
H.P. CHATURVEDI
Member (Judicial)

Dated this the 09th day of April, 2021
Sushil